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MR. DEPUTY. CHAIRMAN: I have been very lenient on the other hand.

BASIC EDUCATION BOARD

. *530. SHRI D. NARAYAN: Will the Minister for EDUCATION be pleased to state:

(a) whether there is a proposal to appoint a Basic Education Board for the country; and

(b) if so, what would be its functions?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI) : (a) and (b). The matter is under consideration.

SHRI D. NARAYAN: When is it likely to finish the final consideration?

DR. K. L. SHRIMALI: I think Government will take early decision.

GRANT OF MINERAL CONCESSIONS TO FOREIGNERS IN ORISSA

•531. SHRI S. N. DWIVEDY: Will the Minister. for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether any non-Indian concerns or foreigners have applied for the grant of mineral concessions in Orissa;

b) whether, it, is,, r fact that a pro-ppsal for the grant of a mining.lease in Orissa to Mr. M. A. Tulloch. a British citizen is pending consideration by the Government of India; and

(c) if the answer to part (b) above be in the affirmative, whether the Gov ernment of Orissa have sent any recommendation in that connection?

THE DEPUTY MINISTER . FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. 53 RSD MALAVTYA): (a) to (c). Only one case has been brought to the notice of the Central Government in which a non-Indian citizen *viz.* Mr. M. A. Tulloch applied for the grant of a mining lease in Orissa.

The decision of the Central Government on this case has been communicated to the State Government.

SHRI S. N. DWIVEDY: May I know what was the decision of the Central Government on this matter?

SHRI K. D. MALAVIYA: The Central Government do not generally encourage non-Indians to take up mining work where special expert knowledge is not needed.

SHRI S. N. DWIVEDY: Have Government enquired and ascertained that this particular application was not received in proper form?

SHRI K. p. MALAVIYA: I don't know. Government have already communicated their views. They h_%ave no' approved of this particular firm taking up this mining.

SHRI S. N. DWIVEDY: What are the considerations which prevailed upon the Central Government to accept this application?

SHRI K. D. MALAVIYA: I had already said that.we, have not accepted.

SHRI RATANLAL KISHORILAL MALVIYA: What are the minerals for which it has been granted and what is the area granted?

SHRI K. D. MALAVIYA: Nothing is granted.

SHRI V. G. GOPAL: What kind of minerals were expected to be mined?

SHRI K, D. MALAVIYA: Precise information is not with me at present about this applicant. The applications are generally made to the State Governments and the State Governments have to take prior decision in such cases.

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MR. DEPUTY CHAIRMAN: He wants to know for what minerals.

SHRI K. D. MALAVIYA: I am not aware.

PROTECTED MONUMENTS IN VARIOUS STATES

*532. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state the names of the protected monuments in the States of Vindhya Pradesh, Himachal Pradesh, Kutch, Cooch-Behar, Tripura and Manipur?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): A list is placed on the Table of the House. [See Appendix VIII, Annexure No. 152.]

DR. RAGHUBIR SINH: May I know if any of these monuments have been declared of national importance?

DR. K. L. SHRIMALI: The monuments are protected. It was not necessary to declare them as of national importance.

MR. DEPUTY CHAIRMAN: Whether any of these are declared as national monuments—that is his question.

DR. K. L. SHRIMALI: He is referring to monuments of Part 'C States. They have been declared as protected but it was not necessary to declare them as of national importance.

DR. RAGHUBIR SINH: When were they declared to be protected?

DR. K. L. SHRIMALI: I don't know the exact date, but some time after the integration of States.

DR. RAGHUBIR SINH: May I know if the Khajuraho temples were not under the Central Archaeological Department even before the integration of States?

DR. K. L. SHRIMALI: As far as I can tell at the present moment, all

the protected monuments came under the protection of the Central Government after the integration of States.

SHRI RATANLAL KISHORILAL MALVIYA: Is it a fact that some of the Jain temples in Khajuraho have been taken possession of by this Department against the wishes of the Jains when they offered every facility themselves?

DR. K. L. SHRIMALI: The usual procedure is that the Government notify before they take over possession. Then they consider the objections. If the objections are withdrawn or if the Government feel that it is in the interests of the nation that the monuments should be protected, they are taken over under the Ancient Monuments Act.

DR. D. H. VARIAVA: How many monuments in Saurashtra are protected?

DR. K. L. SHRIMALI: The whole list is in the statement and the hon. Member can refer to it.

SHRI S. MAHANTY: Have the Government any tests to apply to differentiate the monuments of local importance from those of national importance, as for example how Government....-

MR. DEPUTY CHAIRMAN: No arguments. Straight questions.

SHRI S. MAHANTY: Yes, straight question. I am asking for information. What tests are applied to declare a Moghul tomb a monument of national importance and not a Khajuraho temple?

(No reply.)

NATIONAL MUSEUM IN DELHI

*533. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased! to state:

(a) the amount of money which has. so far been spent in purchasing art objects for the National Museum; and